

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 155 Of 2010**

[Arising out of OIA No. 344-347/CE/Chd-I/09 DATED 26.10.2009 passed by the Commissioner (Appeals) of Central Excise, Chandigarh]

**ACC Limited**

**: Appellant (s)**

Gagal Cement Works, unit I, barmana,  
Bilaspur, Himachal Pradesh, 174013

Vs

**CCE & ST- Chandigarh-i**

**: Respondent (s)**

Plot No. 19, CENTRAL REVENUE BUILDING,  
SECTOR 17-C, CHANDIGARH, 160017

**with**

**Excise Appeal No. 156 Of 2010**

[Arising out of OIA No. 344-347/CE/Chd-I/09 DATED 26.10.2009 passed by the Commissioner (Appeals) of Central Excise, Chandigarh]

**ACC Limited**

**: Appellant (s)**

Gagal Cement Works, unit I, barmana,  
Bilaspur, Himachal Pradesh, 174013

Vs

**CCE & ST- Chandigarh-i**

**: Respondent (s)**

Plot No. 19, CENTRAL REVENUE BUILDING,  
SECTOR 17-C, CHANDIGARH, 160017

**And**

**Excise Appeal No. 157-158 Of 2010**

[Arising out of OIA No. 344-347/CE/Chd-I/09 DATED 26.10.2009 passed by the Commissioner (Appeals) of Central Excise, Chandigarh]

**ACC Limited**

**: Appellant (s)**

Gagal Cement Works, unit I, barmana,  
Bilaspur, Himachal Pradesh, 174013

Vs

**CCE & ST- Chandigarh-i**

**: Respondent (s)**

Plot No. 19, CENTRAL REVENUE BUILDING,  
SECTOR 17-C, CHANDIGARH, 160017

**APPEARANCE:**

Shri Pradeep Sawant, Sr. Manager for the Appellant

Shri Tarun Kumar, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE Mr. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**ORDER No. A/60048-60051 / 2020**

Date of Hearing:20.01.2020

Date of Decision:20.01.2020

***Per : Mr. Ashok Jindal***

The appellants have opted for ***Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019*** and obtained discharged certificate.

2. In view of this, appeals are dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(ASHOK JINDAL)**  
MEMBER (JUDICIAL)

**(SANJIV SRIVASTAVA)**  
MEMBER (TECHNICAL)

G.Y.